

नौकरी से मिलाने पर दिल्ली परिवहन निगम के कर्मचारियों को बहाल किया जाना

1018. श्री राम जेठमलानी :

सरदार जगजीत सिंह श्रोड़ा :

क्या जल-मूलतः परिवहन संवर्धन यंत्र की मरम्मत करने के लिए :

(क) क्या यह सच है कि सरकार द्वारा यह निर्णय लिया गया है कि मार्च, 1988 में हुई हड़ताल में भाग लेने के कारण निर्वासित हुए दिल्ली परिवहन निगम के कर्मचारियों को बहाल कर दिया जाये;

(ख) यदि हाँ, तो नौकरी से कितने व्यक्ति हटाये गये थे और जनवरी, 1990 तक उनमें से कितने व्यक्ति बहाल किए गए; और

(ग) बाकी बचे हुए कर्मचारियों को कब तक बहाल किए जाने की संभावना है ?

जल-मूलतः परिवहन संवर्धन यंत्रों के संसार मंत्रालय का अतिरिक्त प्रभार (श्री के० पी० उन्नीकृष्णन) : (क) जी, हाँ ।

(ख) दिल्ली परिवहन निगम के 3125 वर्तमान कर्मचारियों में से 2882 कर्मचारियों को जनवरी, 1990 तक दिल्ली परिवहन निगम की सेवा में बहाल कर दिया गया था । 12-3-1990 को यह संख्या बढ़ाकर 2906 हो गई ।

(ग) वर्तमान किए गए ऐसे 72 कर्मचारियों ने अभी तक ड्यूटी के लिये रिपोर्ट नहीं की है जिन्होंने अपनी बहाली के लिए अभ्यावेदन दिया है और उन्हें ड्यूटी पर आने के लिए कहा गया है । शेष 147 कर्मचारियों के मामलों पर अभी विचार किया जाएगा जब वे अपना अभ्यावेदन भेजेंगे ।

**Increasing the production of telephone switching equipment**

1019. SHRI KAMAL MORARKA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether any proposal has been cleared for increasing the production of telephone switching equipment;

(b) if so, what are the details of quantum increase and the time frame; and

(c) whether this is expected to improve the telecom. system?

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI DINESH GO-SWAMI): (a) Yes, Sir.

(b) Nine parties have been identified for increase of Production Capacity to 70,000 lines per annum each for Telephone Switching Equipment. The time frame for production at higher capacity is 8th Five-Year Plan.

(c) Yes, Sir.

**Reconstruction and Rehabilitation of Shipping Industry**

1020. SHRI KAMAL MORARKA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether any fresh packages have been initiated for reconstruction and rehabilitation of the shipping industry;

(b) if so, the salient features thereof;

(c) whether any proposals are under consideration for acquisition of second hand ships also; and

(d) if so, the details thereof ?

THE MINISTER OF SURFACE TRANSPORT WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI K. P. UNNIKRIISHNAN): (a) and (b) This Ministry have taken a number of measures to revive the Shipping Industry. Some of these are :—

(i) Speeding up the acquisition procedures.

(ii) Allowing acquisition of ships for cross-trade.

(iii) Permitting acquisition of Ships upto 25% in excess of assessed requirements.

(iv) Allowing Ship owners to place orders on Indian Shipyards

without reference to assessed requirements.

- (v) Rehabilitation of sick Shipping Companies, which includes a number of reliefs;
- (vi) Providing cargo support to Indian shipping.
- (vii) Modification of pari passu obligation.

Government also provided in the Direct Tax Laws (Second Amendment) Act, 1989 certain fiscal reliefs to the Shipping Companies so as to strengthen their capital base.

(c) Yes, Sir.

(d) The details of the proposals pending as on 15-3-90 are :—

Name of the Shipping Company	Acquisition proposal
1. M/s. Great Eastern Shipping Company	2 Off shore supply vessels (Specific). 10 Off shore supply vessels (for in principle approval).
2. M/s. Van Raj Marine	2 No. RO-RO Vessels
3. M/s. Ellon Hinengo	1 Cargo Ship
4. M/s. Sirius Shipping Company Ltd.	2 Bulk Carriers
5. M/s. Jaisu Shipping Company Ltd.	1 Crew-cum-cargo boat

#### Harassment of Indian students in Nepal

1021. SHRI BHUVNESH CHATURVEDI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that some Indian students studying in Kathmandu, Nepal have been arrested and tortured by the Nepal Government; and

(b) if so, what steps have been taken by Government in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I. K. GUJRAL): (a) On February 19, 1990, some Indian students studying in Kathmandu, were arrested along with a large number of Nepali teachers and students. They were released after a varying period of confinement from three to five days. There is no evidence of their having been tortured.

(b) Immediately on learning about the arrest of these Indian students, the Embassy of India in Kathmandu took up the matter with the Nepalese Foreign Office which was asked to investigate the

incident and have action taken against the erring Nepalese officials. A Consular Official from the Embassy also visited the University campus.

#### Detaining of Indian Journalists during pro-democracy demonstration in Nepal

1022. SHRI BHUVNESH CHATURVEDI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that some Indian journalists were detained by the Police in Nepal when they went to cover the demonstrations by the pro-democracy agitators; and

(b) if so, what steps Government have taken in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I. K. GUJRAL): (a) No, Sir.

(b) Does not arise.

कश्मीर के लोगों को निर्णय का अधिकार

1023. श्री सत्य प्रकाश मालवीय: क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि

(क) क्या सरकार को इस तथ्य की जानकारी है कि फ्रांस के राष्ट्रपति ने हाल